20

STANDING COMMITTEE ON COMMUNICATIONS (1995-96)

TENTH LOK SABHA

MINISTRY OF INFORMATION AND BROADCASTING

[Action Taken by Government on the Recommendations contained in the Ninth Report of the Standing Committee on Communications on Films Division]

TWENTIETH REPORT



LOK SABHA SECRETARIAT NEW DELHI

August, 1995/Sravana, 1917 (Saka)

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Presented to Lok Sabha on	090895
Laid in Rajya Sabha on	



LOK SABHA SECRETARIAT NEW DELHI

August, 1995/Sravana, 1917 (Saka)



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COMPOSITION OF STANDING COMMITTEE ON COMMUNICATIONS (1995-96)

Kumari Vimla Verma — Chairperson

MEMBERS

Lok Sabha

- 2. Shri R. Jeevarathinam
- 3. Shri Shravan Kumar Patel
- 4. Shri Laeta Umbrey
- 5. Shri Surajbhanu Solanki
- 6. Shri N. Dennis
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Rajya Sabha

- 31. Shri Prakash Yashwant Ambedkar
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- 33. Shri M.A. Baby
- 34. Shri Virendra Kataria
- 35. Shri Aas Mohamad
- 36. Shri O. Rajagopal
- 37. Shri Mohammed Afzal alias Meem Afzal
- 38. Shrimati Jayanthi Natarajan
- 39. Shrimati Anandiben Jethabhai Patel
- 40. Shri G. Prathapa Reddy
- 41. Shrimati Sushma Swaraj
- 42. Shri Vizol
- 43. Shri V. Kishore Chandra Deo
- 44. Shri Janeshwar Mishra
- 45. Shrimati Veena Verma

SECRETARIAT

1. Shri S.N. Mishra — Additional Secretary

2. Shri G.C. Malhotra — Joint Secretary

3. Shri O.P. Ghai — Deputy Secretary

4. Shri S.K. Sharma — Under Secretary

INTRODUCTION

- I, the Chairperson of the Standing Committee on Communications (1995-96) having been authorised by the Committee to submit the Report on their behalf, present this 20th Report on Action Taken by Government on the recommendations contained in the Ninth Report (Tenth Lok Sabha) of the Committee on Communications on Films Division.
- 2. The Ninth Report was presented to Lok Sabha on 15 December, 1994, and was also laid in Rajya Sabha the same day. The Ministry of Information and Broadcasting furnished their replies indicating action taken on the recommendations contained in the Report on 18 May, 1995. Draft Report was considered and adopted by the Standing Committee on Communications (1995-96) at their sitting held on 23 June, 1995.
- 3. An analysis of action taken by Government on the recommendations contained in the Tenth Report of Standing Committee on Communications (Tenth Lok Sabha) is given in Appendix-II.

New Delhi; 16 June, 1995 26 Jyaistha, 1917 (Saka) KUMARI VIMLA VERMA, Chairperson, Standing Committee on Communications.

CHAPTER I

REPORT

- 1.1 This Report of the Standing Committee on Communications deals with the action taken by Government on the recommendations contained in their Ninth Report (Tenth Lok Sabha) on Films Division.
- 1.2 The Ninth Report was presented to Lok Sabha on 15 December, 1994 and was also laid on the Table of Rajya Sabha the same day. It contained 23 observations/recommendations.
- 1.3 Action Taken Notes in respect of all the observations/ recommendations contained in the Report have been received and have been categorised as follows:—
 - (i) Recommendations/Observations which have been accepted by the Government:
 - Sl. Nos. 1 (1.8), 2 (2.8) 3 (2.9), 4 (2.10), 6 (2.14), 7 (2.19), 8 (2.20), 9 (2.21), 10 (2.22), 11 (2.23), 12 (2.24), 13 (2.27), 14 (2.29), 15 (2.32), 17 (2.37), 18 (2.39), 19 (3.10), 20 (3.11), 21 (3.13), 22 (4.3) and 23 (4.4)

Total 21

Chapter-II

(ii) Recommendations/Observations which the Committee do not desire to pursue in view of the Government reply:

Nil

Chapter-III

(iii) Recommendations/Observations in respect of which the Government's replies have not been accepted by the Committee and which require reiteration:

Nil

Chapter-IV

(iv) Recommendations/Observations in repsect of which Government have furnished interim replies:

Sl. Nos. 5 (2.13) and 16 (2.33)

Total 2 Chapter-V

- 1.4 The Committee desire that final action taken notes on all those recommendations in whose case only interim replies have been furnished, should be submitted at an early date.
- 1.5 The Committee will now deal with action taken by Government on some of the recommendations.

Expansion of staff strength of Newsreel and Assistant Newsreel Officers Recommendation Sl. No. 5 (Para 2.13)

- 1.6 The Committee in their Ninth Report had desired that the staff strength of Newsreel and Assistant Newsreel Officers in Films Division be improved and existing vacancies be filled up.
- 1.7 The Ministry of Information and Broadcasting have stated in their action taken note that the role of the newsreel set-up of Films Division is being reviewed by Government.
- 1.8 The Committee note that the newsreel set-up of Films Division is being reviewed by Government. They would like to be apprised of the outcome of the review and the final action taken on this matter at an early date.

Better co-ordination with Ministries/Departments Recommendation Sl. Nos. 7, 8, and 10 (Paras 2.19, 2.20, 2.21 & 2.22)

- 1.9 The Committee in their Ninth Report had expressed concern that a number of Ministries, particularly Agriculture and Welfare, were making their own films through independent film producers. In this connection, they had observed that one reason could be that Films Division was not able to meet production deadlines. The Committee had emphasised that the production of documentary films through the Films Division for the use of various Ministries/Departments was not only in consonance with the allocation of Business Rules but also ensured a wider viewership and optimum utilisation of existing facilities. Further, the Committee had pointed out that Films Division had not taken any follow-up action subsequent to their letter dated 15 October, 1991, from the then Secretary, Information and Broadcasting, to all Government Ministries/Departments, requesting co-operation in making use of the facilities available with Films Division.
- 1.10 The Ministry of Information and Broadcasting have stated that the observations of the Committee have been noted and the

concerned agencies have been apprised of the same. Films Division has been asked to pursue the matter with the various agencies sponsoring films.

1.11 The Committee note the assurance of Films Division that it will pursue the matter with regard to the production of films with Ministries/Departments. They emphasise that concerted efforts must be made at the highest level, in conjunction with concerned Ministries and Departments of the Government, to ensure that Films Division fulfils its objective of producing documentary films for the use of various Ministries/Departments. In this connection, the Committee draw attention to their recommendation in para 32 of the Sixteenth Report on Demands for Grants (1995-96) of the Ministry of Information and Broadcasting, about the need to identify and overcome shortcomings. The Committee further emphasise the need to revitalise Films Division so as to equip it to meet the emerging challenges.

Production of 16 mm films

Sl. No. 13 (Para 2.27)

- 1.12 The Committee had observed in their earlier Report that the number (26) of 16 mm films produced in the period 1989-93 has been much smaller as compared to the number (56) of such films produced in the preceding period, 1984-88.
- 1.13 The Ministry of Information and Broadcasting in their action taken note have stated that Films Division will make efforts to increase production in the coming years.
- 1.14 The Committee note that the declining trend in production of 16 mm films has continued in the years 1993-94 and 1994-95 also. This has been pointed out by the Committee in para 31 of their Sixteenth Report on Demands for Grants (1995-96) of the Ministry of Information and Broadcasting. The Committee expect that utmost efforts will be undertaken at the earliest to arrest the continuing decline in production of 16 mm films and meet production targets.

Comprehensive review of the role of Films Division

Recommendation Sl. No. 16 (Para 2.33)

1.15 The Committee had recommended that a comprehensive review be made by Government to assess the present and future role and requirements of the Films Division, and that in the course of this review, the utility and relevance of the 16mm technology be reassessed.

- 1.16 The Ministry of Information and Broadcasting have indicated in their action taken reply that Government are reviewing the matter.
- 1.17. The Committee note that Government are reviewing the present and future role and requirements of Films Division. They desire that final action taken on this matter may be submitted at the earliest.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation Sl. No. 1 (Para 1.8)

The Committee note that the Films Division has made a significant contribution to the growth and development of the documentary film movement in the country. The Division caters to a large number of cinema theatres all over the country, non-theatrical circuits like the Directorate of Field Publicity, mobile units of the State Governments, Doordarshan, field units of the Department of Family Welfare, educational institutions and voluntary organisations. However, the total number of films being produced has declined from 220 in 1988-89 to 112 in 1992-93. There may be reasons for this trend. However, the Committee feel that considering the spread and reach of the audio-visual media, and the social obligations expected to be discharged by the Films Division, a thorough review of the present day role and activities of the Division is required

Action Taken by Government

Films Division has been advised to take suitable steps to implement the observations of the Committee.

Recommendation Sl. No. 2 (Para 2.8)

The Committee note that the spread of the electronic media has possibly rendered documentaries and news magazines less popular than they were formerly. With the result that their annual production has decreased. Significantly, this reduction would affect the main objective which documentatries and news magazines were to serve. The Committee emphasise that it is very essential to take stock of the changed situation today and to study how best the production of documentaries and news magazines can serve the purposes for which they are intended.

Action Taken by Government

Films Division has been advised to take suitable steps in consonance with Committee's observations.

Recommendation Sl. No. 3 (Para 2.9)

The Committee also note that by and large Doordarsan does not make use of the films produced by the Films Division, because they produce their own news bulletins every day as well as their own current affairs programmes. The Ministry have informed that Doordarshan is a major user of the Films Divisions's past news coverages. Foreign TV networks also approach the Films Division for visual material of both documentaries and past coverages. The Committee feel that it would be commercially feasible if steps are taken to supply Doordarshan regularly with current films of good quality on subjects not covered by Doordarshan. These films could be telecast on the national network to ensure wider audience coverage. The Committee feel that there is need for greater interaction betwen the Films Division and Doordarshan, so that the capacities developed by these two organisations can supplement each other.

Action Taken by Government

Government agree with the views of the Committee and the suggestions have been noted for compliance. Interaction between the two agencies is being further strengthened to gainfully exploit the expertise of each medium.

Recommendation Sl. No. 4 (Para 2.10)

The Committee note that about 7000 films are available with the Films Division in their library. These should be given wide publicity so that greater revenue can be generated through their sale. The Division should make serious efforts to explore the possibilities of sale of news magazines to video libraries, cable operators and TV networks. The Committee note that, presently, the Films Division lacks a proper marketing structure to deal with the crucial aspect of sale of the Division's output. This lacuna needs to be rectified.

Action Taken by Government

Considering the need for reaching the customers for sale of films, Films Division have formulated a plan scheme for creation of Marketing and Sales promotion Cell. In B.E. 1995-96, there is a provision of Rs. 3.00 lakh for the same. Films Division has been advised to take necessary steps to implement the scheme. Simultaneously Films Division has also entered into an agreement with N.F.D.C. for sale of its films inside the country and abroad.

Recommendation Sl. No. 6 (Para 2.14)

The Committee are dismayed to find that the State Capitals of Arunachal Pradesh, Meghalaya, Manipur, Mizoram, Nagaland, Tripura and Sikkim have not been provided with either NROs or ANROs. All these States are covered by an NRO stationed at Guwahati and that post too was lying vacant till very recently. The Committee note with regret that there seems to be no move to improve this dismal position. The Committee stress that the posting of a News Reel Officer at Guwahati recently cannot be said to have improved the position in the North-East satisfactorily. The North-East should not be treated as a monolithic entity. It will be erroneous to asume that all the States can be served from Guwahati. The Committee are not all the impressed by the plea that the coverage of the North-Eastern Region is also undertaken by Doordarshan and that news magazine films are primarily for historical records/archieval purposes. The Committee urge that adequate steps should be taken to rectify the situation.

Action Taken by Government

Keeping in view the observations of the Committee, Films Division has been asked to take necessary steps to rectify the situation

Recommendation Sl. No. 7 (Para 2.19)

The Committee are concerned to note that although the Films Division has been entrusted with the task of attending to all the publicity requirements of all the Ministries and Departments of the Government of India, a number of Ministries, particularly Agriculture and Welfare, are making their own films through independent film producers.

Action Taken by Government

The observations of the Committee have been brought to the notice of all the agencies concerned for compliance.

Recommendation Sl. No. 8 (Para 2.20)

The Ministry of Information & Broadcasting have informed that the Films Division is not always able to meet the deadlines set by the Ministries and this may be one reason why they turn to private producers. Apart from this, they have indicated that coordinating between the Delhi and Bombay units poses its own problems. However, the Committe note, by and large, the Films Divisions seems to have no clear idea as to why Ministries are increasingly making their own arrangements for the production of films that they require. The

Committee regret to learn that so far no coordianted effort has been made to remedy the situation.

Action Taken by Government

The observations of the Committee have been noted. The Films Division has been asked to take up the matter with various agencies sponsoring the films.

Recommendation Sl. No. 9 (Para 2.21)

The Committee observe that the departure from the earlier pattern underlines one of the important objectives which the Films Division is expected to fulfil. It is important to remember that the production of documentary films through the Films Division for the use of various Ministries/Departments is not only in consonance with the allocation of Businses Rules but also ensures a wide viewership and optimum utilisation.

Action Taken by Government

The observations of the Committee have been noted for compliance. The Films Division has accordingly been asked to pursue the matter.

Recommendation Sl. No. 10 (Para 2.22)

Recognising this, the then Secretary, Information & Broadcasting had written to all the Ministries and Departments of Government of India on 15 October, 1991 requesting their cooperation in making use of facilities available with the Films Division. The Committee note with dismay that no follow-up action has been undertaken. They urge that the matter be looked into without delay.

Action Taken by Government

The observations of the Committee have been noted. The Films Division has been asked to pursue the matter.

Recommendation Sl. No. 11 (Para 2.23)

The Committee recommend that the problem of coordination between Delhi and Bombay centres must be resolved quickly. Certainly, in this age of vastly improved communication links such as FAX, telexes and telephones, lack of coordination between the centres should not be an excuse for delay on the part of the Films Division.

Action Taken by Government

The observations of the Committee have been noted for compliance.

Recommendation Sl. No. 12 (Para 2.24)

The Committee take a serious view of the fact that the failure to use the facilities available with the Films Division for purpose of producing documentaries is leading to under-utilisation of facilities created at enormous cost. The Ministry have stated that presently they have fewer number of films in hand and they propose to review whether they can increase the number of films or cut down the infrastructure. The Committee urge that the Ministry should explore the possibilities of maximum use of the infrastructure including the lending of facilities to fresh graduates of the Film & Television Institute of India, Pune, to make experimental films.

Action Taken by Government

The observation of the Committee has been noted. The infrastructure available with the FD will be utilized to the maximum possible extent.

Recommendation Sl. No. 13 (Para 2.27)

The Committee are surprised to note that despite the avowed importance/popularity of 16 mm. short feature films, the number of such films produced in the last five year is very small. Since the inception of the regional centre in January 1982, and the start of production in 1983-84, 82 such films have been produced. Of these only 26 films have been produced in the last 5 years (1989-93). Considering the substantially greater number of films produced in the preceding period (56 during 1984 to 1988) and the fact that all such films are of one hour's duration each, the plea that the decline in production is on account of these films being of long duration is not tenable.

Action Taken by Government

The Committee's observations have been noted. Films Division will make efforts to increase the production in the coming years.

Recommendation Sl. No. 14 (Para 2.29)

The Committee observe that all the languages and regional dialects of the southern and eastern States are not being adequately covered in the 16 mm. featurettes being made at Bangalore and Calcutta. They recommend that serious attention may be paid to better representation of these languages.

Action Taken by Government

Keeping in view the observations of the Committee, the matter has been reviewed in the Ministry and the Films Division has been asked to take steps to produce 16 mm featurettes, keeping in mind the linguistic balance.

Recommendation Sl. No. 15 (Para 2.32)

The Committee stress that it is as necessary to make an adequate number of films in the languages and dialects of the Central, Northern and Western States, particularly tribal languages and dialects, so as to reach rural audiences in all parts of the country through the medium of the local language and idiom.

Action Taken by Government

The observation of the Committee has been noted for compliance. Films Division will take appropriate action to achieve the proposed objectives.

Recommendation Sl. No. 17 (Para 2.37)

The Committee are concerned to note that despite availability of funds, steps have not been taken to adequately expand the Cartoon Films Unit. The number of films produced annually by the Unit has remained very small despite the fact that these films are stated to be very popular. The Committee regret to note that even the sanctioned budgetary outlay of Rs. 20 lakh during the years 1992-93 and 1994-95 on the Cartoon Films Unit, has not been utilised. They would like to be apprised of the reasons therefor.

Action Taken by Government

In this connection, it is relevant to mention that during the years 1992-93 and 1993-94. Films Division was subjected to study by the Staff Inspection Unit of the Ministry of Finance. The staffing pattern of the Films Division was decided only recently. So the provision of Rs. 20.00 lakh each provided for in B.E. 1992-93 and 1993-94 could not be utilised because the additional staff required for implementing the scheme could not be sanctioned. Strengthening of the C.F.U. will now be taken up.

Recommendation Sl. No. 18 (Para 2.39)

The Films Division serves the objective of dissemination of social, cultural and scientific values across the length and breadth of the

country, through the medium of films. It is, therefore, imperative that the Films Division maintains a strict vigil over the quality of its production. Quality control is also important because the in-house output of the Films Division must be able to match the generally high standards of outside/independent productions which are required by the Films Division. The Committee, therefore, urge that the Division should revive the useful practice of annual production programme review at the meeting of representatives of all Ministries/Departments and the quality of the films produced by the Division should also be discussed at these reviews.

Action Taken by Government

The observations of the Committee have been noted for compliance. Films Division has been directed to take necessary steps to implement the observations of the Committee.

Recommendation Sl. No. 19 (Para 3.10)

The Committee strongly feel that since the Films Division arranges for perpetual and uninterrutped supply of approved films to cinema theatres, and at enromous cost, it is essential that there is compliance of the licencing stipulation by cinema theatres to serve the objective of informing the people about the developments in the country and enlist their support in nation-building.

Action Taken by Government

The State Governments/Union Territory Administrations have been requested to ensure compliance of the observations of the Committee.

Recommendation Sl. No. 20 (Para 3.11)

The Committee are distressed to note that the potential to reach a large cross-section of the population through news magazines/documentaries remains sadly unfulfilled. This is because, by and large, film exhibitors avoid screening these films although non-screening is a violation of law. Generally, A-Grade theatres are reported to be complying with the provisions of the law, whereas B and C Grade theatres, are seen to default. The Committee feel that one of the ways to interest exhibitors in the films produced by the Films Division is to improve their quality and entertainment value, while retaining their informative value.

Action Taken by Government

The observations of the Committee have been noted for compliance. Films Division has been asked to implement the same.

Recommendation Sl. No. 21 (Para 3.13)

The Committe are sorry to note that as against the target of 3094 for sale of non-theatrical prints in 1992-93, the actual figure was only 269; and against the target figure of 5960 for 1993-94, the actual figure was 978 (upto 22.12.93). Also, the anticipated revenue for 1992-93 through sale of prints and stock shots was Rs. 120 lakhs. However, actual revenue earnings were Rs. 12.02 lakhs from sale of prints and stock shots. This is a serious matter and the Committee would like to know the reasons for this unstatisfactory performance.

Action Taken by Government

It is true that the target fixed for sale of non-theatrical prints of films of the Films Division for 1992-93 and 1993-94 have not been fully achieved. This is mainly because of the shift in spectator preferences from 35 mm/16 mm film print to films in the video format. The Division has noted the observations of the Committee and would strive hard to improve its performance.

As regards Revenue receipts, the actuals for 1992-93 were Rs. 79.12 lakhs as against the anticipated revenue of Rs. 120 lakhs in respect of sale of prints and stock shots. The Division is slowly improving its performance. During the financial year 1993-94, the revenue earnings on this account were Rs. 93.14 lakhs and during 1994-95 and 1995-96 these are anticipated to be of the order of Rs. 125.00 lakhs respectively.

2. The Division is now contemplating making films in the video format also. A marketing and sales promotion cell is proposed to be created in the Films Division. It is also proposed to promote sales after ascertaining the requirements of schools/colleges and other educational institutions. Thus the Division will make every effort to attune its function with the changing media scenario and achieve the targets set for it.

Recommendation Sl. No. 22 (Para 4.3)

The Committee understand that changes in the staffing pattern are being effected keeping in mind the reduced quantum of work in hand with the Films Division. The Committee stress that the reasons for the present decline in production of films should be analysed.

Action Taken by Government

Keeping in view the observations of the Committee, the Chief Producer, Films Division has been advised to analyse the situation and undertake remedial measures.

Recommendation Sl. No. 23 (Para 4.4)

The Committee regret that as against an allocation of Rs. 20 crore in the 8th Plan for augmentation, expansion etc., of equipments and units of the Films Division, only Rs. 25 lakh have been spent during the last three years. Considering the availability of funds, it is imperative that concerted efforts are made to expand the activities of the Films Division, commensurate with the role that the Films Division can play as an important media unit of the Ministry of Information and Broadcasting.

Action Taken by Government

The observation of the Committee has been noted. The Films Division has been advised to ensure strict compliance of Committee's observations.

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF GOVERNMENT'S REPLIES

- NIL -

CHAPTER IV

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH GOVERNMENT'S REPLIES HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

-NIL-

CHAPTER V

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH GOVERNMENT HAVE FURNISHED INTERIM REPLIES

Recommendation Sl. No. 5 (Para 2.13)

Given the length and breadth of the country and the vast number of events and issues which the Films Division seeks to cover in the news magazines/documentaries, the Committee feel that the present strength of NROs and ANROs is inadequate. In some cases States have been clubbed together with provision for a single NRO or ANRO. At present, there are vacancies in Andhra Pradesh, Haryana, Himachal Pradesh, Punjab, Chandigarh, Orissa, Uttar Pradesh, West Bengal and Andaman & Nicobar Islands, which have not been filled up. Some of the vacancies have not been filled up for the last four years.

Action Taken by Government

The observations of the Committee have been noted. The role of the newsreel set up of the organisation is being reviewed by Government.

Recommendation Sl. No. 16 (Para 2.33)

The Committee appreciate that the feasibility of opening more films producing centres is ultimately linked to the actual output by the Films Division. In view of the steady reduction in the number of films being produced, the Committee urge that a comprehensive review be made by Government to assess the present and future role and requirements of the Films Division. In the course of this review, the utility and relevance of the 16mm technology also needs to be reassessed.

Action Taken by Government

Government are reviewing the matter.

[F. No. 11013/1(1)/95-F(A); 18 May 1995]

New Delhi; 16 June, 1995 26 Jyaistha 1917 (Saka) KUMARI VIMLA VERMA,
Chairperson,
Standing Committee on Communications.

APPENDIX I

MINUTES OF THE NINTH SITTING OF THE STANDING COMMITTEE ON COMMUNICATIONS (1995-96)

The Committee met on Friday 23 June, 1995 from 11.00 hours to 12.30 hours in Committee Room 'E', Parliament House Annexe, New Delhi.

PRESENT Kumari Vimla Verma — Chairperson Members Lok Sabha

- 2. Shri R. Jeevarathinam
- 3. Shri Surajbhanu Solanki
- 4. Shri N. Dennis
- 5. Shri Pawan Kumar Bansal
- 6. Shri B. Devarajan
- 7. Shri R. Anbarasu
- 8. Dr. B.G. Jawali
- 9. Shri Somjibhai Damor
- 10. Shri Shivsharan Verma
- 11. Shri A. Asokaraj
- 12. Shri G.M.C. Balayogi
- 13. Shri Raj Kishore Mahto
- 14. Shri Sultan Salahuddin Owaisi
- 15. Shri Chandrajeet Yadav

Rajya Sabha

- 16. Shri Jalaludin Ansari
- 17. Shri Virendra Kataria
- 18. Shri O. Rajagopal
- 19. Shri Mohammed Afzal alias Meem Afzal

- 20. Shrimati Anandiben Jethabhai Patel
- 21. Shri V. Kishore Chandra Deo
- 22. Shrimati Veena Verma

SECRETARIAT

1. Shri G.C. Malhotra — Joint Secretary

2. Shri O.P. Ghai — Deputy Secretary

3. Shri S.K. Sharma — Under Secretary

2. The Committee took up for consideration, the following Action Taken Report:

Draft Report on Action Taken on the recommendations contained in the Ninth Report relating to Films Division, and adopted the same with additions/modifications as indicated in the Annexure.

Thereafter, the Committee authorised the Chairperson to finalise and present the Report to Lok Sabha.

The Committee then adjourned.

ANNEXURE

AMENDMENTS/MODIFICATIONS MADE BY THE COMMITTEE IN THE DRAFT ACTION TAKEN REPORT ON FILMS DIVISION

Page No.	Para No./Line	Amendments/Modifications
2	1.4/1-6	Delete "The Committee trust with reasons for non-implementation."
	6	Delete "also"
3	1.9/9	For "wide"
		Read "wider"
	10	After "optimum utilisation"
		Add "off existing facilities"
4	1.11/1-2	For "while the Committee draw Films Division will"
		Read "The Committee note the assurance of Films Division that it will"
	8	Delete "also."
	11-13	For "That coordination between Films Division more effective."
		Read "about the need to identify and overcome shortcomings. The Committee further emphasise the need to revitalise Films Division so as to equip it to meet the emerging challenges."
	1.12/3	After "to the number"
		Add "of such films"
5	1.14/1-4	For "While the Committee draw 1993-94 and 1994-95 also."
		Read "The Committee note that the declining trend in production of 16mm films has continued in the years 1993-94 and 1994-95 also."
	7	For "hope"
		Read "expect"

APPENDIX II

(Vide: Introduction of Report)

Analysis of Action Taken by Government on the Ninth Report of Standing Committee on Communications (10th Lok Sabha)

I. Total Number of Recommendations

23

II. Recommendations/Observations which have been accepted by the Government:

Sl. Nos. 1(1.8), 2(2.8), 3(2.9), 4(2.10), 6(2.14), 7(2.19), 8(2.20), 9(2.21), 10(2.22), 11(2.23), 12(2.24), 13(2.27), 14(2.29), 15(2.32), 17(2.37), 18(2.39), 19(3.10), 20(3.11), 21(3.13) 22(4.3) and 23(4.4)

Total 21

Percentage 91.3%

III. Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies:

NIL

IV. Recommendations/Observations in respect of which Government's replies have not been accepted by the Committee and which require reiteration:

NII.

V. Recommendations/Observations in respect of which Government have furnished interim replies: Sl. Nos. 5(2.13) and 16(2.33)

Total 2

Percentage 8.7%

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